

CORRECTED RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 48/08 held on 26.02.2008.

The Meeting No.48/08 of Norms Committee-II was held on 26.02.2008 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.S. Sandhoo, Jt. IA	DIT
3.	Shri. D.C. Suri, Addl. IA	DHI
4.	Shri A.K. Mishra, AIA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Shyam Sunder, Dy. DGFT	DGFT.
7.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.: 3/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00493/AM08/	RLA File :03/24/040/01381/AM01/	Lic.No/Date:0310074455 26.02.2001	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

2	Case No.:4/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00494/AM08/	RLA File :03/24/040/01380/AM01/	Lic.No/Date:0310074456 26.02.2001	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

3	Case No.:1/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00491/AM08/	RLA File :05/88/040/00628/AM04/	Lic.No/Date:0510119396 27.02.2004	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 02.04.2008.			

4	Case No.:2/48/81-ALC2/2007	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00492/AM08/	RLA File :13/80/040/00025/AM06/	Lic.No/Date:1310018675 03.06.2005	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 02.04.2008.			

5	Case No.:5/48/81-ALC2/2007	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00495/AM08/	RLA File :03/95/040/01437/AM06/	Lic.No/Date:0310413191 21.12.2006	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 02.04.2008.			

6	Case No.:6/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00496/AM08/	RLA File :03/95/040/01611/AM07/	Lic.No/Date:0310425177 30.03.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 02.04.2008.			

7	Case No.:7/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00497/AM08/	RLA File :05/24/040/01056/AM07/	Lic.No/Date:0510201936 30.03.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/12/2007. We may inform RA accordingly.			

8	Case No.:9/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00499/AM08/	RLA File :05/24/040/01041/AM07/	Lic.No/Date:051020211 02.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 05/09/2007. We may inform RA accordingly.			

9	Case No.:8/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00498/AM08/	RLA File :09/24/040/00528/AM07/	Lic.No/Date:0910029887 04.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/12/2007. We may inform RA accordingly.			

10	Case No.:10/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00500/AM08/	RLA File :05/24/040/01073/AM07/	Lic.No/Date:0510202098 04.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/12/2007. We may inform RA accordingly.			

11	Case No.:11/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00501/AM08/	RLA File :05/24/040/01074/AM07/	Lic.No/Date:0510202100 04.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 16/10/2007. We may inform RA accordingly.			

12	Case No.:12/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00502/AM08/	RLA File :34/24/040/00007/AM08/	Lic.No/Date:3410018547 13.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 22/05/2007. We may inform RA accordingly.			

13	Case No.:13/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00503/AM08/	RLA File :03/94/040/01496/AM07/	Lic.No/Date:0310426792 16.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 30/10/2007. We may inform RA accordingly.			

14	Case No.:14/48/81-ALC2/2007	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00504/AM08/	RLA File :03/95/040/00032/AM08/	Lic.No/Date:0310426806 16.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 22/05/2007. We may inform RA accordingly.			

15	Case No.:15/48/81-ALC2/2007	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00505/AM08/	RLA File :05/24/040/00016/AM08/	Lic.No/Date:0510202559 17.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 19/06/2007. We may inform RA accordingly.			

16	Case No.:18/48/81-ALC2/2007	Party Name: SUPERSTAR CABLE INDUSTRIES.	Meet No/Date: 48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00508/AM08/	RLA File :08/24/040/00377/AM07/	Lic.No/Date: 0810064303 17.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 22/05/2007. We may inform RA accordingly.			

17	Case No.:16/48/81-ALC2/2007	Party Name: INVENSYS INDIA PVT., LTD.,	Meet No/Date: 48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date: 3110029006 18.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

18	Case No.:17/48/81-ALC2/2007	Party Name: ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date: 48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00507/AM08/	RLA File :07/24/040/00046/AM08/	Lic.No/Date: 0710051368 23.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

19	Case No.:19/48/81-ALC2/2007	Party Name: RPG CABLES LIMITED,	Meet No/Date: 48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00509/AM08/	RLA File :03/95/040/01520/AM07/	Lic.No/Date: 0310427842 25.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

20	Case No.:20/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00510/AM08/	RLA File :03/94/040/00019/AM08/	Lic.No/Date:0310427912 25.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred to NC- II by NC-I in their meeting dated 19/02/2008. The case stands deferred and to be relisted on 15.04.2008.			

21	Case No.:21/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00511/AM08/	RLA File :05/24/040/00050/AM08/	Lic.No/Date:0510203035 27.04.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 21/08/2007. We may inform RA accordingly.			

22	Case No.:22/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00512/AM08/	RLA File :05/24/040/00102/AM08/	Lic.No/Date:0510203278 04.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 05/09/2007. We may inform RA accordingly.			

23	Case No.:23/48/81-ALC2/2007	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00513/AM08/	RLA File :07/21/040/00134/AM08/	Lic.No/Date:0710051520 04.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

24	Case No.:24/48/81-ALC2/2007	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00514/AM08/	RLA File :03/95/040/00055/AM08/	Lic.No/Date:0310428698 04.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

25	Case No.:25/48/81-ALC2/2007	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00515/AM08/	RLA File :05/24/040/01083/AM07/	Lic.No/Date:0510203346 07.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 18/09/2007. We may inform RA accordingly.			

26	Case No.:26/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00516/AM08/	RLA File :34/24/040/00027/AM08/	Lic.No/Date:3410018745 08.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 19/06/2007. We may inform RA accordingly.			

27	Case No.:31/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00521/AM08/	RLA File :03/95/040/00088/AM08/	Lic.No/Date:0310428944 09.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

28	Case No.:27/48/81-ALC2/2007	Party Name:NEST MAGNETICS PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00517/AM08/	RLA File :07/24/040/00096/AM08/	Lic.No/Date:0710051593 10.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/10/2007. We may inform RA accordingly.			

29	Case No.:28/48/81-ALC2/2007	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00518/AM08/	RLA File :07/24/040/00056/AM08/	Lic.No/Date:0710051594 10.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/10/2007. We may inform RA accordingly.			

30	Case No.:29/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00519/AM08/	RLA File :02/24/040/00040/AM08/	Lic.No/Date:0210100728 11.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. We may inform RA accordingly.			

31	Case No.:30/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00520/AM08/	RLA File :09/24/040/00527/AM07/	Lic.No/Date:0910030247 14.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 14/08/2007. We may inform RA accordingly.			

32	Case No.:32/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00522/AM08/	RLA File :07/24/040/00098/AM08/	Lic.No/Date:0710051668 16.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

33	Case No.:33/48/81-ALC2/2007	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00523/AM08/	RLA File :11/24/040/00006/AM08/	Lic.No/Date:1110015387 16.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. We may inform RA accordingly.			

34	Case No.:34/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00524/AM08/	RLA File :05/24/040/00128/AM08/	Lic.No/Date:0510204015 23.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 21/08/2007. We may inform RA accordingly.			

35	Case No.:35/48/81-ALC2/2007	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00525/AM08/	RLA File :05/24/040/00029/AM08/	Lic.No/Date:0510204052 24.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been rejected by NC-I in its meeting dated 13/11/2007. We may inform RA accordingly.			

36	Case No.:36/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00526/AM08/	RLA File :05/24/040/00158/AM08/	Lic.No/Date:0510204081 25.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 21/08/2007. We may inform RA accordingly.			

37	Case No.:37/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00527/AM08/	RLA File :07/24/040/00135/AM08/	Lic.No/Date:0710051797 28.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

38	Case No.:38/48/81-ALC2/2007	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00528/AM08/	RLA File :22/24/040/00003/AM08/	Lic.No/Date:2210006755 29.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/07/2007. We may inform RA accordingly.			

39	Case No.:39/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00529/AM08/	RLA File :02/24/040/00059/AM08/	Lic.No/Date:0210101220 31.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 18/09/2007. We may inform RA accordingly.			

40	Case No.:40/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00530/AM08/	RLA File :05/24/040/00150/AM08/	Lic.No/Date:0510204314 31.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/07/2007. We may inform RA accordingly.			

41	Case No.:42/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00532/AM08/	RLA File :03/94/040/00898/AM07/	Lic.No/Date:0310431224 31.05.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

42	Case No.:41/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00531/AM08/	RLA File :05/24/040/00176/AM08/	Lic.No/Date:0510204418 04.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/12/2007. We may inform RA accordingly.			

43	Case No.:43/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00533/AM08/	RLA File :05/24/040/00181/AM08/	Lic.No/Date:0510204543 06.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 08/01/2008. We may inform RA accordingly.			

44	Case No.:44/48/81-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00534/AM08/	RLA File :07/24/040/00150/AM08/	Lic.No/Date:0710051914 07.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is under consideration of NC-I and is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

45	Case No.:45/48/81-ALC2/2007	Party Name:FIEM INDUSTRIES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00535/AM08/	RLA File :05/24/040/00209/AM08/	Lic.No/Date:0510204725 11.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 03/07/2007. We may inform RA accordingly.			

46	Case No.:47/48/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00537/AM08/	RLA File :05/24/040/00211/AM08/	Lic.No/Date:0510204870 13.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 21/08/2007. We may inform RA accordingly.			

47	Case No.:48/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00538/AM08/	RLA File :05/24/040/00180/AM08/	Lic.No/Date:0510204885 13.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 07/08/2007. We may inform RA accordingly.			

48	Case No.:50/48/81-ALC2/2007	Party Name:WEILER INTERNATIONAL ELECTRONICS PVT LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00540/AM08/	RLA File :31/24/040/00010/AM08/	Lic.No/Date:3110029526 13.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 19/02/2008. We may inform RA accordingly.			

49	Case No.:46/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00536/AM08/	RLA File :02/24/040/00077/AM08/	Lic.No/Date:0210101551 14.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 19/02/2008. We may inform RA accordingly.			

50	Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

51	Case No.:58/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00548/AM08/	RLA File :03/95/040/00228/AM08/	Lic.No/Date:0310433189 19.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 31/07/2007. We may inform RA accordingly.			

52	Case No.:51/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00541/AM08/	RLA File :07/24/040/00216/AM08/	Lic.No/Date:0710052090 21.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

53	Case No.:52/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00542/AM08/	RLA File :07/24/040/00217/AM08/	Lic.No/Date:0710052091 21.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

54	Case No.:53/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00543/AM08/	RLA File :07/24/040/00211/AM08/	Lic.No/Date:0710052117 22.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

55	Case No.:54/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00544/AM08/	RLA File :09/24/040/00092/AM08/	Lic.No/Date:0910030642 22.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

56	Case No.:55/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00545/AM08/	RLA File :07/24/040/00226/AM08/	Lic.No/Date:0710052179 26.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

57	Case No.:56/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00546/AM08/	RLA File :07/24/040/00229/AM08/	Lic.No/Date:0710052186 26.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

58	Case No.:57/48/81-ALC2/2007	Party Name:WEILER INTERNATIONAL ELECTRONICS PVT LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00547/AM08/	RLA File :31/24/040/00087/AM08/	Lic.No/Date:3110029649 26.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 18/09/2007. We may inform RA accordingly.			

59	Case No.:59/48/81-ALC2/2007	Party Name:INTEK TAPES PVT.LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00549/AM08/	RLA File :07/24/040/00231/AM08/	Lic.No/Date:0710052229 28.06.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

60	Case No.:60/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00550/AM08/	RLA File :05/24/040/00238/AM08/	Lic.No/Date:0510205607 02.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 07/08/2007. We may inform RA accordingly.			

61	Case No.:61/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00551/AM08/	RLA File :05/24/040/00245/AM08/	Lic.No/Date:0510205611 02.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is under consideration of NC-I and is re-listed on 04.03.2008. Hence, decided to withdraw the case.			

62	Case No.:62/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00552/AM08/	RLA File :07/24/040/00244/AM08/	Lic.No/Date:0710052323 04.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

63	Case No.:63/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00553/AM08/	RLA File :05/24/040/00230/AM08/	Lic.No/Date:0510205780 04.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 22/01/2008. We may inform RA accordingly.			

64	Case No.:64/48/81-ALC2/2007	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00554/AM08/	RLA File :22/24/040/00022/AM08/	Lic.No/Date:2210006859 06.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 18/09/2007. We may inform RA accordingly.			

65	Case No.:65/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00555/AM08/	RLA File :07/24/040/00267/AM08/	Lic.No/Date:0710052400 10.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

66	Case No.:68/48/81-ALC2/2007	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00558/AM08/	RLA File :03/95/040/00049/AM08/	Lic.No/Date:0310435697 10.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 14/08/2007. We may inform RA accordingly.			

67	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

68	Case No.:69/48/81-ALC2/2007	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00559/AM08/	RLA File :05/24/040/01076/AM07/	Lic.No/Date:0510206097 11.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is under consideration of NC-I and is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

69	Case No.:67/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00557/AM08/	RLA File :02/24/040/00123/AM08/	Lic.No/Date:0210102351 12.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the basis of the written recommendation of DIT. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per their letter No. 17(61)/2008-IPHW dated 25.02.2008. R/A may take suitable consequential action accordingly.			

70	Case No.:72/48/81-ALC2/2007	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00562/AM08/	RLA File :05/24/040/01072/AM07/	Lic.No/Date:0510206201 12.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/12/2007. We may inform RA accordingly.			

71	Case No.:70/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00560/AM08/	RLA File :09/24/040/00545/AM07/	Lic.No/Date:0910030877 13.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 04/03/2008. Hence, decided to withdraw the case.			

72	Case No.:71/48/81-ALC2/2007	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00561/AM08/	RLA File :07/24/040/00256/AM08/	Lic.No/Date:0710052454 13.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

73	Case No.:73/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00563/AM08/	RLA File :05/24/040/00288/AM08/	Lic.No/Date:0510206370 17.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 21/09/2007. We may inform RA accordingly.			

74	Case No.:74/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00564/AM08/	RLA File :05/24/040/00289/AM08/	Lic.No/Date:0510206371 17.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 21/09/2007. We may inform RA accordingly.			

75	Case No.:75/48/81-ALC2/2007	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00565/AM08/	RLA File :03/95/040/01303/AM07/	Lic.No/Date:0310436434 17.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 14/08/2007. We may inform RA accordingly.			

76	Case No.:76/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00566/AM08/	RLA File :05/24/040/00306/AM08/	Lic.No/Date:0510206449 18.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

77	Case No.:82/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00572/AM08/	RLA File :05/24/040/00294/AM08/	Lic.No/Date:0510206622 23.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 08/07/2007. We may inform RA accordingly.			

78	Case No.:77/48/81-ALC2/2007	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00567/AM08/	RLA File :03/95/040/00369/AM08/	Lic.No/Date:0310437273 24.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 14/08/2007. We may inform RA accordingly.			

79	Case No.:78/48/81-ALC2/2007	Party Name:LOAD CONTROLS INDIA PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00568/AM08/	RLA File :07/24/040/00293/AM08/	Lic.No/Date:0710052584 25.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

80	Case No.:83/48/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00573/AM08/	RLA File :05/24/040/00316/AM08/	Lic.No/Date:0510206704 25.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

81	Case No.:79/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00569/AM08/	RLA File :05/24/040/00334/AM08/	Lic.No/Date:0510206873 27.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/09/2007. We may inform RA accordingly.			

82	Case No.:80/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00570/AM08/	RLA File :03/94/040/00287/AM08/	Lic.No/Date:0310437682 30.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 22/01/2007. We may inform RA accordingly.			

83	Case No.:81/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00571/AM08/	RLA File :07/24/040/00319/AM08/	Lic.No/Date:0710052642 30.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

84	Case No.:84/48/81-ALC2/2007	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00574/AM08/	RLA File :03/94/040/00441/AM08/	Lic.No/Date:0310437813 31.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 30/10/2007. We may inform RA accordingly.			

85	Case No.:85/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00575/AM08/	RLA File :02/24/040/00132/AM08/	Lic.No/Date:0210102730 31.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee observed that the matter is under examination of DOT. The case stands deferred and to be relisted on 02.04.2008.			

86	Case No.:86/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00576/AM08/	RLA File :05/24/040/00344/AM08/	Lic.No/Date:0510207006 31.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 08/01/2008. We may inform RA accordingly.			

87	Case No.:87/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00577/AM08/	RLA File :05/24/040/00341/AM08/	Lic.No/Date:0510207016 31.07.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been rejected by NC-I in its meeting dated 22/01/2008. We may inform RA accordingly.			

88	Case No.:100/48/81-ALC2/2007	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00590/AM08/	RLA File :03/95/040/00315/AM08/	Lic.No/Date:0310438014 01.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 11/09/2007. We may inform RA accordingly.			

89	Case No.:88/48/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00578/AM08/	RLA File :07/24/040/00329/AM08/	Lic.No/Date:0710052693 02.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 26/12/2007. We may inform RA accordingly.			

90	Case No.:89/48/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00579/AM08/	RLA File :07/24/040/00328/AM08/	Lic.No/Date:0710052694 02.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 26/12/2007. We may inform RA accordingly.			

91	Case No.:90/48/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00580/AM08/	RLA File :07/24/040/00327/AM08/	Lic.No/Date:0710052701 03.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 26/12/2007. We may inform RA accordingly.			

92	Case No.:91/48/81-ALC2/2007	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00581/AM08/	RLA File :09/24/040/00184/AM08/	Lic.No/Date:0910031039 03.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred to NC- I by NC-II in its meeting dated 22/01/2008.			

93	Case No.:92/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00582/AM08/	RLA File :07/24/040/00320/AM08/	Lic.No/Date:0710052727 06.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

94	Case No.:93/48/81-ALC2/2007	Party Name:TRIVENI HI-TECH PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00583/AM08/	RLA File :07/24/040/00238/AM08/	Lic.No/Date:0710052730 06.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

95	Case No.:97/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00587/AM08/	RLA File :05/24/040/00369/AM08/	Lic.No/Date:0510207197 06.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 26/12/2007. We may inform RA accordingly.			

96	Case No.:94/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00584/AM08/	RLA File :07/24/040/00336/AM08/	Lic.No/Date:0710052735 07.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

97	Case No.:95/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00585/AM08/	RLA File :07/24/040/00333/AM08/	Lic.No/Date:0710052737 07.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

98	Case No.:96/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00586/AM08/	RLA File :07/24/040/00310/AM08/	Lic.No/Date:0710052744 07.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

99	Case No.:98/48/81-ALC2/2007	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00588/AM08/	RLA File :05/24/040/00357/AM08/	Lic.No/Date:0510207351 08.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 11/12/2007. We may inform RA accordingly.			

100	Case No.:99/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00589/AM08/	RLA File :05/24/040/00362/AM08/	Lic.No/Date:0510207354 08.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 26/12/2007. We may inform RA accordingly.			

101	Case No.:101/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00591/AM08/	RLA File :07/24/040/00341/AM08/	Lic.No/Date:0710052811 10.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 16/10/2007. We may inform RA accordingly.			

102	Case No.:102/48/81-ALC2/2007	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00592/AM08/	RLA File :22/24/040/00033/AM08/	Lic.No/Date:2210006959 10.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 25/09/2007. We may inform RA accordingly.			

103	Case No.:103/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00593/AM08/	RLA File :05/24/040/00402/AM08/	Lic.No/Date:0510207589 16.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 22/01/2008. We may inform RA accordingly.			

104	Case No.:104/48/81-ALC2/2007	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00594/AM08/	RLA File :22/24/040/00026/AM08/	Lic.No/Date:2210006974 17.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 25/09/2007. We may inform RA accordingly.			

105	Case No.:105/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00595/AM08/	RLA File :05/24/040/00400/AM08/	Lic.No/Date:0510207747 20.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 26/12/2007. We may inform RA accordingly.			

106	Case No.:106/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00596/AM08/	RLA File :05/24/040/00399/AM08/	Lic.No/Date:0510207749 20.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 26/12/2007. We may inform RA accordingly.			

107	Case No.:107/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00597/AM08/	RLA File :05/24/040/00417/AM08/	Lic.No/Date:0510207845 21.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is under consideration of NC-I and is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

108	Case No.:108/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00598/AM08/	RLA File :05/24/040/00392/AM08/	Lic.No/Date:0510207846 21.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 13/11/2007. We may inform RA accordingly.			

109	Case No.:109/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00599/AM08/	RLA File :34/24/040/00104/AM08/	Lic.No/Date:3410019465 21.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

110	Case No.: 110/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00600/AM08/	RLA File :07/24/040/00378/AM08/	Lic.No/Date:0710053037 24.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

111	Case No.: 111/48/81-ALC2/2007	Party Name:NEST MAGNETICS PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00601/AM08/	RLA File :07/24/040/00381/AM08/	Lic.No/Date:0710053076 27.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred by NC- I to NC-II in its meeting dated 08/01/2008. The case stands deferred and to be relisted on 15.04.2008.			

112	Case No.: 112/48/81-ALC2/2007	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00602/AM08/	RLA File :22/24/040/00040/AM08/	Lic.No/Date:2210007000 27.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 26/12/2007. We may inform RA accordingly.			

113	Case No.: 113/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status: Case Added
	HQ File :01/81/050/00603/AM08/	RLA File :07/24/040/00389/AM08/	Lic.No/Date:0710053092 29.08.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

114	Case No.:114/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00604/AM08/	RLA File :03/94/040/00522/AM08/	Lic.No/Date:0310441713 03.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is under consideration of NC-I and is re-listed on 04.03.2008. Hence, decided to withdraw the case.			

115	Case No.:115/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00605/AM08/	RLA File :05/24/040/00453/AM08/	Lic.No/Date:0510208539 05.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 06/11/2007. We may inform RA accordingly.			

116	Case No.:116/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00606/AM08/	RLA File :05/24/040/00452/AM08/	Lic.No/Date:0510208541 05.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 06/11/2007. We may inform RA accordingly.			

117	Case No.:117/48/81-ALC2/2007	Party Name:UNIQUE PUNCH SYSTEMS PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00607/AM08/	RLA File :07/24/040/00406/AM08/	Lic.No/Date:0710053215 07.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 15.04.2008. Hence, decided to withdraw the case.			

118	Case No.:118/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00608/AM08/	RLA File :05/24/040/00463/AM08/	Lic.No/Date:0510208689 07.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 06/11/2007. We may inform RA accordingly.			

119	Case No.:119/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00609/AM08/	RLA File :34/24/040/00117/AM08/	Lic.No/Date:3410019597 10.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. R/A may take suitable consequential action accordingly.			

120	Case No.:120/48/81-ALC2/2007	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00610/AM08/	RLA File :07/24/040/00407/AM08/	Lic.No/Date:0710053268 11.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

121	Case No.:121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

122	Case No.:122/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00612/AM08/	RLA File :34/24/040/00126/AM08/	Lic.No/Date:3410019673 19.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

123	Case No.:123/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00613/AM08/	RLA File :05/24/040/00459/AM08/	Lic.No/Date:0510209192 19.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred by NC- I to NC-II in its meeting dated 05/02/2008. The case stands deferred and to be relisted on 15.04.2008.			

124	Case No.:124/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00614/AM08/	RLA File :05/24/040/00471/AM08/	Lic.No/Date:0510209193 19.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 05/02/2008. We may inform RA accordingly.			

125	Case No.:125/48/81-ALC2/2007	Party Name:BIG G DESIGN WEAR,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00615/AM08/	RLA File :07/24/040/00444/AM08/	Lic.No/Date:0710053450 20.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 06/11/2007. We may inform RA accordingly.			

126	Case No.:126/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00616/AM08/	RLA File :05/24/040/00474/AM08/	Lic.No/Date:0510209312 21.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee decided that a copy of the application may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 02.04.2008.			

127	Case No.:127/48/81-ALC2/2007	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00617/AM08/	RLA File :03/95/040/00585/AM08/	Lic.No/Date:0310444067 24.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 04.03.2008. Hence, decided to withdraw the case.			

128	Case No.:134/48/81-ALC2/2007	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00624/AM08/	RLA File :03/94/040/00634/AM08/	Lic.No/Date:0310444382 26.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred by NC- I to NC-II in its meeting dated 05/02/2008. The case stands deferred and to be relisted on 15.04.2008.			

129	Case No.:128/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00618/AM08/	RLA File :06/24/040/00016/AM08/	Lic.No/Date:0610012340 27.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred by NC- I to NC-II in its meeting dated 05/02/2008. The case stands deferred and to be relisted on 15.04.2008.			

130	Case No.:130/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00620/AM08/	RLA File :31/24/040/00207/AM08/	Lic.No/Date:3110030919 27.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 15.04.2008. Hence, decided to withdraw the case.			

131	Case No.:129/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00619/AM08/	RLA File :09/24/040/00225/AM08/	Lic.No/Date:0910031663 28.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 04.03.2008. Hence, decided to withdraw the case.			

132	Case No.:131/48/81-ALC2/2007	Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00621/AM08/	RLA File :07/24/040/00300/AM08/	Lic.No/Date:0710053596 28.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 22/01/2008. We may inform RA accordingly.			

133	Case No.:132/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00622/AM08/	RLA File :05/24/040/00516/AM08/	Lic.No/Date:0510209764 28.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

134	Case No.:133/48/81-ALC2/2007	Party Name:IRCON INTERNATIONAL LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00623/AM08/	RLA File :05/24/040/00482/AM08/	Lic.No/Date:0510209775 28.09.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 04/12/2007. We may inform RA accordingly.			

135	Case No.:135/48/81-ALC2/2007	Party Name:TORRENT CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00625/AM08/	RLA File :08/24/040/00088/AM08/	Lic.No/Date:0810067484 01.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 04.03.2008. Hence, decided to withdraw the case.			

136	Case No.:136/48/81-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00626/AM08/	RLA File :07/24/040/00473/AM08/	Lic.No/Date:0710053664 03.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is under consideration of NC-I and is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

137	Case No.:137/48/81-ALC2/2007	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00627/AM08/	RLA File :03/95/040/00665/AM08/	Lic.No/Date:0310445317 05.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 15.04.2008. Hence, decided to withdraw the case.			

138	Case No.:138/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00628/AM08/	RLA File :05/24/040/00494/AM08/	Lic.No/Date:0510210417 11.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is under consideration of NC-I and is re-listed on 04.03.2008. Hence, decided to withdraw the case.			

139	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

140	Case No.:140/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00630/AM08/	RLA File :34/24/040/00153/AM08/	Lic.No/Date:3410019831 12.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 04/12/2008. We may inform RA accordingly.			

141	Case No.:141/48/81-ALC2/2007	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00631/AM08/	RLA File :07/24/040/00492/AM08/	Lic.No/Date:0710053793 12.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred to NC- I by NC-II in its meeting dated 06/11/2008.			

142	Case No.:142/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00632/AM08/	RLA File :07/24/040/00464/AM08/	Lic.No/Date:0710053804 12.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

143	Case No.:143/48/81-ALC2/2007	Party Name:LOTUS POWERGEAR P.LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00633/AM08/	RLA File :07/24/040/00503/AM08/	Lic.No/Date:0710053809 12.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

144	Case No.:144/48/81-ALC2/2007	Party Name:TELEKONNECTORS LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00634/AM08/	RLA File :04/24/040/00247/AM08/	Lic.No/Date:0410091528 12.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 15.04.2008. Hence, decided to withdraw the case.			

145	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

146	Case No.:146/48/81-ALC2/2007	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00636/AM08/	RLA File :05/24/040/00468/AM07/	Lic.No/Date:0510210689 17.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

147	Case No.:147/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00637/AM08/	RLA File :05/24/040/00513/AM08/	Lic.No/Date:0510210876 22.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 04/12/2007. We may inform RA accordingly.			

148	Case No.:148/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00638/AM08/	RLA File :05/24/040/00530/AM08/	Lic.No/Date:0510210877 22.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-I in its meeting dated 04/12/2007. We may inform RA accordingly.			

149	Case No.:149/48/81-ALC2/2007	Party Name:DYNAM ELECTRO CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00639/AM08/	RLA File :07/21/040/00876/AM08/	Lic.No/Date:0710053951 22.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

150	Case No.:150/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00640/AM08/	RLA File :07/24/040/00522/AM08/	Lic.No/Date:0710053962 22.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

151	Case No.:151/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00641/AM08/	RLA File :11/24/040/00032/AM08/	Lic.No/Date:1110016259 23.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been transferred by NC-I to NC-II in its meeting dated 06/11/2008. The case stands deferred and to be relisted on 15.04.2008.			

152	Case No.:152/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

153	Case No.:153/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00643/AM08/	RLA File :02/24/040/00209/AM08/	Lic.No/Date:0210105523 26.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 18.03.2008.			

154	Case No.:154/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00644/AM08/	RLA File :05/24/040/00553/AM08/	Lic.No/Date:0510211188 26.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

155	Case No.:155/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00645/AM08/	RLA File :07/24/040/00541/AM08/	Lic.No/Date:0710054212 29.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

156	Case No.:156/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00646/AM08/	RLA File :07/24/040/00543/AM08/	Lic.No/Date:0710054214 29.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

157	Case No.:157/48/81-ALC2/2007	Party Name:POWER CONTROL EQUIPMENTS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00647/AM08/	RLA File :07/21/040/00927/AM08/	Lic.No/Date:0710054259 31.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

158	Case No.:158/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00648/AM08/	RLA File :07/24/040/00515/AM08/	Lic.No/Date:0710054261 31.10.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

159	Case No.:159/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00649/AM08/	RLA File :05/24/040/00558/AM08/	Lic.No/Date:0510211382 01.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 15.04.2008. Hence, decided to withdraw the case.			

160	Case No.:160/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00650/AM08/	RLA File :02/24/040/00211/AM08/	Lic.No/Date:0210105623 01.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the basis of the written recommendation of DIT. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per their letter No. 17(11)/2008-IPHW dated 25.02.2008. R/A may take suitable consequential action accordingly.			

161	Case No.:161/48/81-ALC2/2007	Party Name:POWERICA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00651/AM08/	RLA File :03/95/040/00809/AM07/	Lic.No/Date:0310449394 06.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

162	Case No.:162/48/81-ALC2/2007	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00652/AM08/	RLA File :03/95/040/00788/AM08/	Lic.No/Date:0310449620 07.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 30/01/2008. We may inform RA accordingly.			

163	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

164	Case No.:163/48/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00653/AM08/	RLA File :05/24/040/00629/AM08/	Lic.No/Date:0510211854 08.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1.Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2.Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 435,000 Nos 3.Words “ Arnite /Plastic Components” may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product R/A may take suitable consequential action accordingly.			

165	Case No.:164/48/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00654/AM08/	RLA File :05/24/040/00630/AM08/	Lic.No/Date:0510211857 08.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

166	Case No.:166/48/81-ALC2/2007	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00656/AM08/	RLA File :07/24/040/00559/AM08/	Lic.No/Date:0710054417 12.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 3, 4 & 5 of the Standard Deficiency Format.			

167	Case No.:167/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00657/AM08/	RLA File :07/24/040/00572/AM08/	Lic.No/Date:0710054468 13.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

168	Case No.:168/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00658/AM08/	RLA File :05/24/040/00602/AM08/	Lic.No/Date:0510212060 14.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. After taking clue from Engineering Table 5 / 6, quantity of import item at S.No.1 may be allowed as applied for. 2. Import item at S.No. 2 may be deleted as export products are PVC insulated cables 3. Quantity of import item at S. No. 3 may be allowed as 1328 Kgs. 4. Quantity of import item at S. No. 4 may be allowed as 1.02 Kgs / Kg. content in the export products. R/A may take suitable consequential action accordingly.			

169	Case No.:169/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00659/AM08/	RLA File :05/24/040/00603/AM08/	Lic.No/Date:0510212061 14.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

170	Case No.:170/48/81-ALC2/2007	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00660/AM08/	RLA File :22/24/040/00051/AM08/	Lic.No/Date:2210007237 14.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- Taking clue from SIONS C-224 and C-1925/ C-1926, quantities of import items may be allowed a under: 1. Quantities of import items at Sl. No. 1, 7, 8 & 9 may be allowed as applied for inclusive of 10 % wastage. 2. Quantities of import items at Sl. Nos. 2 & 6 may be allowed as 1020 Nos. each inclusive of 2 % wastage. 3. Word "Switch" may be suffixed with the description of import item at Sl. No. 3 and may be allowed as 2525 Nos. inclusive of 1 % wastage. 4. Quantities of import items at Sl. No 4 & 5 may be allowed as applied for inclusive of 1 % wastage. 5. Quantities of import items at Sl. Nos 10 & 11 may be allowed as 2525 Nos. & 1010 Nos respectively inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

171	Case No.:171/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00661/AM08/	RLA File :03/94/040/00551/AM08/	Lic.No/Date:0310450397 15.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 1. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

172	Case No.:172/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00662/AM08/	RLA File :03/95/040/00637/AM08/	Lic.No/Date:0310450456 16.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

173	Case No.:173/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00663/AM08/	RLA File :03/95/040/00812/AM08/	Lic.No/Date:0310450471 16.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

174	Case No.:174/48/81-ALC2/2007	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00664/AM08/	RLA File :07/24/040/00578/AM08/	Lic.No/Date:0710054558 16.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

175	Case No.:175/48/81-ALC2/2007	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00665/AM08/	RLA File :05/24/040/00597/AM08/	Lic.No/Date:0510212165 19.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 30/01/2008. We may inform RA accordingly.			

176	Case No.:176/48/81-ALC2/2007	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00666/AM08/	RLA File :03/95/040/00794/AM08/	Lic.No/Date:0310450946 21.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case has already been approved by NC-II in its meeting dated 12/02/2008. We may inform RA accordingly.			

177	Case No.:177/48/81-ALC2/2007	Party Name:PRAGATHI CONTROLS,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00667/AM08/	RLA File :07/24/040/00589/AM08/	Lic.No/Date:0710054600 21.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

178	Case No.:178/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00668/AM08/	RLA File :09/21/040/00306/AM08/	Lic.No/Date:0910032177 26.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

179	Case No.:179/48/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00669/AM08/	RLA File :11/24/040/00043/AM08/	Lic.No/Date:1110016438 26.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 02.04.2008.			

180	Case No.:180/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00670/AM08/	RLA File :09/24/040/00374/AM08/	Lic.No/Date:0910032232 27.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 01.04.2008. Hence, decided to withdraw the case.			

181	Case No.:181/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00671/AM08/	RLA File :22/21/040/00145/AM08/	Lic.No/Date:2210007274 30.11.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee has observed that this case is re-listed on 18.03.2008. Hence, decided to withdraw the case.			

182	Case No.:182/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00672/AM08/	RLA File :04/24/040/00286/AM08/	Lic.No/Date:0410092458 03.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The committee decided that a copy of the application may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 02.04.2008.			

183	Case No.:183/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00673/AM08/	RLA File :34/24/040/00184/AM08/	Lic.No/Date:3410020273 07.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. R/A may take suitable consequential action accordingly.			

184	Case No.:184/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00674/AM08/	RLA File :34/24/040/00188/AM08/	Lic.No/Date:3410020317 12.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

185	Case No.:185/48/81-ALC2/2007	Party Name:RAVIN CABLES LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
	HQ File :01/81/050/00675/AM08/	RLA File :03/95/040/00902/AM08/	Lic.No/Date:0310453851 13.12.2007	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.04.2008: - 2. Information in respect of Sl.No. 12 of the Standard Deficiency Format.			

186	Case No.:186/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
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HQ File :01/81/050/00676/AM08/	RLA File :03/94/040/00901/AM08/	Lic.No/Date:0310453857 13.12.2007	Defer Date:
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.			

Case No.:187/48/81-ALC2/2007	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
HQ File :01/81/050/00677/AM08/	RLA File :34/24/040/00199/AM08/	Lic.No/Date:3410020520 02.01.2008	Defer Date:
187	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.		

Case No.:188/48/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:48/81-ALC2/2007 26.02.2008	Status:Case Added
HQ File :01/81/050/00678/AM08/	RLA File :32/24/040/00078/AM08/	Lic.No/Date:3210037167 07.02.2008	Defer Date:
188	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 48/81 held on 26.02.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 02.04.2008.		